

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.2538/2024

NEETU @ TEETU

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With IA No.68670/2024-CONDONATION OF DELAY IN FILING and IA No.68678/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.68674/2024-EXEMPTION FROM FILING O.T. and IA No.68679/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.68681/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Aarif Ali, Adv.
 Mr. Pankaj Tiwari, Adv.
 Mr. Mujahid Ahmad, Adv.
 Mr. Mohd Ehatsham, Adv.
 Mr. Vijay Kumar, Adv.
 Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Rajat Singh, AOR
 Mr. Sarthak Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Rajat Singh, the learned counsel has appeared for the State of U.P. He submitted that he will have to seek appropriate instructions as regards the actual sentence undergone by the convict. He further submitted that the plea of remission of sentence is also under consideration.
- 2 Place this matter immediately after the ensuing summer vacation.
- 3 We direct the State Government that by the next date of hearing, it shall take appropriate decision as regards the plea of remission of sentence.

(CHETAN KUMAR)
A.R. - cum - P.S.

(RAM SUBHAG SINGH)
Court Master